

(d) in Appendix-II,-

(i) for Form. No. 16 and Form No.16A, the following Forms shall be substituted, namely:-

"FORM NO.16			
[See rule 31(1)(a)]			
PART A			
Certificate under section 203 of the Income-tax Act, 1961 for Tax deducted at source on Salary			
Name and address of the Employer		Name and Designation of the Employee	
PAN of the Deductor	TAN of the Deductor	PAN of the Employee	
CIT(TDS)		Assessment Year	Period
Address.....			From
City.....Pin code.....			To
Summary of tax deducted at source			
Quarter	Receipt Numbers of original statements of TDS under sub-section (3) of section 200.	Amount of tax deducted in respect of the employee	Amount of tax deposited/remitted in respect of the employee
Quarter 1			
Quarter 2			
Quarter 3			
Quarter 4			
Total			
PART B (Refer Note 1)			
Details of Salary paid and any other income and tax deducted			
1	Gross Salary	Rs	
	(a) Salary as per provisions contained in sec.17(1)	Rs	
	(b) Value of perquisites u/s 17(2) (as per Form No.12BB, wherever applicable)	Rs	
	(c) Profits in lieu of salary under section 17(3)(as per Form No.12BB, wherever applicable)	Rs.	
	(d) Total	Rs	
2	Less: Allowance to the extent exempt u/s 10		
	Allowance	Rs.	Rs

3	Balance(1-2)		Rs	
4	Deductions :			
	(a) Entertainment allowance	Rs.		
	(b) Tax on employment	Rs.		
5	Aggregate of 4(a) and (b)		Rs	
6	Income chargeable under the head 'salaries' (3-5)			Rs
7	Add: Any other income reported by the employee			
	Income	Rs.		
			Rs	
8	Gross total income (6+7)			Rs
9	Deductions under Chapter VIA			
	(A) sections 80C, 80CCC and 80CCD			
	(a) section 80C		Gross Amount	Deductible amount
	(i)		Rs	
	(ii)		Rs	
	(iii)		Rs	
	(iv)		Rs	
	(v)			
	(vi)			
	(vii)		Rs.	Rs.
	(b) section 80CCC		Rs.	Rs.
	(c) Section 80CCD			
	Note: 1. Aggregate amount deductible under section 80C shall not exceed one lakh rupees.			
	2. Aggregate amount deductible under the three sections, i.e., 80C, 80CCC and 80CCD shall not exceed one lakh rupees.			
	(B) Other sections (e.g. 80E, 80G etc.) under Chapter VI-A.			
		Gross amount	Qualifying amount	Deductible amount
	(i) section.....	Rs.	Rs.	Rs.
	(ii) section.....	Rs.	Rs.	Rs.
	(iii) section.....	Rs.	Rs.	Rs.
	(iv) section.....	Rs.	Rs.	Rs.
	(v) section.....	Rs.	Rs.	Rs.

10	Aggregate of deductible amount under Chapter VIA			Rs
11	Total Income (8-10)			Rs
12	Tax on total income			Rs
13	Education cess @ 3% (on tax computed at S. No. 12)			Rs.
14	Tax Payable (12+13)			Rs.
15	Less: Relief under section 89 (attach details)			Rs
16	Tax payable (14-15)			Rs.
Verification				
<p>I,, son/daughter ofworking in the capacity of (designation) do hereby certify that a sum of Rs.....[Rs.(in words)] has been deducted and deposited to the credit of the Central Government. I further certify that the information given above is true, complete and correct and is based on the books of account, documents, TDS statements, TDS deposited and other available records.</p>				
Place				
Date		Signature of person responsible for deduction of tax		
Designation:		Full Name:		

Notes:

1. If an assessee is employed under more than one employer during the year, each of the employers shall issue Part A of the certificate in Form No. 16 pertaining to the period for which such assessee was employed with each of the employers. Part B may be issued by each of the employers or the last employer at the option of the assessee.
2. Government deductors to enclose Annexure-A if tax is paid without production of an income-tax challan and Annexure-B if tax is paid accompanied by an income-tax challan.
3. Non-Government deductors to enclose Annexure-B.
4. The deductor shall furnish the address of the Commissioner of Income-tax (TDS) having jurisdiction as regards TDS statements of the assessee.
5. This Form shall be applicable only in respect of tax deducted on or after 1st day of April, 2010.